

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) the names of the persons in Maharashtra who have purchased imported cars since the 1st April 1967, the purposes for which the cars were purchased and the price paid for each car ; and

(b) whether any attempt was made to know if the said cars were being used for the purpose for which they were purchased ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) and (b). The information is being collected and will be laid on the Table of the House.

Non-Officials Accompanying P. M. On Foreign Tours

7424. SHRI KANWAR LAL GUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5747 on the 9th April, 1969 and state :

(a) the names of such persons we are not regular Government employees who accompanied the Prime Minister during her foreign tours during the last three years ;

(b) the specific purpose and duties for which each of them was asked to accompany her ; and

(c) the total amount spent on them ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (c). The requisite information is furnished in the statement laid on the Table of the House. [*Placed in Library. See No. LT—868 /69*]

टर्कों के माध्यम से पाकिस्तान को पेंटन टर्कों की सप्लाई

7425. श्री शशि भूषण : क्या वित्त-शिक्षण-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस आशय के समाचारों की ओर दिलाया गया है कि उत्तर अटलांटिक संधि संगठन पाकिस्तान को लगभग 1100 पेंटन टैंक टर्कों के माध्यम से सप्लाई करने के लिए सहमत हो गया ।

(ख) क्या सरकार को पता है कि इन समाचारों के अनुसार ये टैंक पाकिस्तान को 600 और 500 टैंकों को दो खेपों में सप्लाई किये जाएंगे ; और

(ग) इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है तथा भारत की प्रतिरक्षा पर इसका क्या प्रभाव पड़ने की संभावना है ?

वैदेशिक कार्य मंत्रालय में उप-मंत्री (श्री सुरेन्द्रपाल सिंह) : (क) सरकार ने इस प्रकार की एक खबर देखी है ।

(ख) सरकारी सूचना के अनुसार इस खबर में कोई सच्चाई नहीं है ।

(ग) प्रश्न नहीं उठता ।

Export of Leopard Skins

7426. SHRI SHASHI BHUSHAN : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it has been decided to issue licences for the export of leopard skins which are banned for export in the interest of preservation of wild life in the country ;

(b) if so, the number of skins allowed and the names of parties to whom the licences have been issued ; and

(c) whether the licences are being issued in contravention of the policy as stated in the Hand Book of Export Trade control, and if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) and (b). No, Sir.

Only the pre-ban commitments have been allowed to be honoured where irrevocable commitment had been made by the exporters with the foreign buyers before the imposition of the ban in accordance with the export trade control procedure.

(c) No. Sir.

Pillai Committee Report on Indian Information Officers Etc.

7427. SHRI S. KUNDU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the recommendations of the N. R. Pillai Committee in respect of Services of Indian Information Officers and Public Relation Officers have been examined ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :

(a) Yes, Sir.

(b) The IFS Committee recommended that such ISI officers as are found suitable should be taken into the IFS and the rest given the option of being absorbed in the appropriate grades of the IFS (B). The relevant statutory rules have been amended and steps are being taken to finalize the appointment of eligible and suitable officers to the IFS. The question of giving the remaining ISI officers the option of absorption into the IFS (B) is also under consideration.

12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE.

KASHMIR BY-ELECTIONS

MR. SPEAKER : Shri Nath Pai.

SHRI H. N. MUKERJEE (Calcutta North-East) : I am constrained to rise on a point of order. I am sorry that you have permitted Mr. Nath Pai to call attention to this. I feel that basically the rules of procedure in this House do not permit this kind of a thing to come up, particularly when there are certain other points of propriety also involved. It is a matter of common knowledge that questions

asked in the House should not relate to matters which are not primarily the concern of the Government of India. I know that in regard to elections, there is concurrent jurisdiction, States as well as well as the Centre. According to our Constitution this country is a Union of States, Jammu and Kashmir is a State with a particular status added in the bargain and we are operating at a period of time when the relationship between the Centre and the States is being discussed in a very sensitive atmosphere. It is exactly the reason why I feel that if any questioning in the House, particularly of the sort to which we are getting accustomed—I am sorry to have to say that I am almost bewildered and sometimes unhappy at the way things take place—and answering on a sensitive matter relating to a particularly sensitive State in our country is allowed to go on, not only the spirit of the rules is to a certain extent violated but also proprieties demanded by the political exigencies of today are also likely to be disregarded. That is why I beg of you to consider this matter once over and give your ruling.

MR. SPEAKER : We have been discussing this for so long.

श्री मधु लिमये (मुंेर) : नाथपाई जी ने ध्यानाकर्षण का नोटिस दिया है, उसको आपने कबूल किया है। उन्होंने नोटिस दे कर बहुत अछ्छा किया है और आपने उसको कबूल किया वह भी अछ्छा काम किया। लेकिन साथ साथ...

श्री स० मो० बनर्जी (कानपुर) : मेरा नाम नहीं है।

श्री मधु लिमये : मैंने दूसरा दिया था।

चुनाव का जहाँ तक मामला है यह तो इलैक्शन कमिशन के और केन्द्र के अधीन है। इतना ही नहीं। एक और बात भी उठती है जिसके बारे में हम लोगों ने भी नोटिस दिया था। इलैक्शन कमिशन ने कुछ संगठनों के नेताओं से यह तलब किया है कि क्या आप संविधान के प्रति वफादारी